

37

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.1295/96

Date of Order: 11.11.96

BETWEEN:

1. M.V.S.L.N.Murthy
2. R.S.V.Y. Dikshitulu
3. Darshan Singh .. Applicants.

AND

1. The Director General of EME,
(EME Civ-I), Master General of Ord.Br.
Army Headquarters, DHQ PO, New Delhi-11.
2. The Commandant, 1 EME Centre,
Secunderabad. .. Respondents.

— — —

Counsel for the Applicants .. Mr.V.Venkateswara Rao

Counsel for the Respondents .. Mr.K.Bhaskara Rao

— — —

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

— — —
J U D G E M E N T

X Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) X

— — —

Heard Mr.K.Raja Mallaiah for Mr.V.Venkateswara Rao,
learned counsel for the applicant and Mr.Sunil Kumar for
Mr.K.Bhaskara Rao, learned standing counsel for the respondents.

2. There are three applicants in this OA. It is stated
that they are all posted as Civilian Workshop Officer, Group-A/
Group-B on various dates. It is stated for the applicants

JK

W

.. 2 ..

that they have been functioning as faculty members in the EME Centre at Secunderabad after they become Civilian Workshop gazetted officers.

3. This OA is filed praying for a direction to the respondents to pay them 30% of basic pay as training allowance in terms of the Memo No.12012/2/86-Tng (TNP), dated 31.3.87 with all consequential benefits.

4. The learned counsel for the applicant submits that this OA is squarely covered by the judgement of this Tribunal in OA.740/96 decided on 5.11.96 and OA.1379/94 decided on 30.10.96.

5. The learned standing counsel submits that the applicants are posted on ~~a~~ turn over basis and they are not functioning as faculty members on deputation.

6. Similar contention was also taken in OA.1379/94 and 740/96. We are of the view that the applicant, ~~is~~ ^{are} entitled for the relief if ~~he~~ ^{they are} similarly placed as the applicant's in the above referred OAs.

7. In the result the decision taken in OA.1379/94 and 740/96 will hold good in the case of the applicant, here also, provided they are similarly placed as the applicants in the above referred OAs. However the arrears if any that accrues on the basis of the decision to be taken in OA.1379/94 will be paid to the applicant's w.e.f. 9.9.96 i.e. the date of filing of this OA.

8. The OA is ordered accordingly at the admission stage itself. No costs.

(B.S. JAI PARAMESHWAR)
Member (Judg.)
11.11.96

(R. RANGARAJAN)
Member (Admn.)

Dated : 11th November, 1996

(Dictated in Open Court)

D.Y. Registrant

sd

Copy to:-

1. The Director General of EME, (EME Civ-I), Master General of Ord. Br. Army Headquarters, DHQ PO, New Delhi-11.
2. The Commandant, 1 EME Centre, Secunderabad.
3. One copy to Sri. V.Venkateswara Rao, advocate, CAT, Hyd.
4. One copy to Sri. K.Bhaskara Rao, Addl. CGSC, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

Rsm/-

8/11/96
27/11/96
40

Typed By
Compared by

Checked By
Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)
Hm Mr. B.S. Joshi Permanent M(T)

DATED: 11/11/96

ORDER/JUDGEMENT
R.A./C.P./M.A. NO.

D.A. NO. 1295/96 in

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED
DISPOSED OF WITH DIRECTIONS
DISMISSED
DISMISSED AS WITHDRAWN
ORDERED/REJECTED
NO ORDER AS TO COSTS.

YLKR

II COURT

